

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.02/AM-19 dated 26.04.2018 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

| S.No. | Name of the representatives and their designation | Department |
|-------|---|------------------|
| 1. | Shri V.K. Kohli, Director | TC office, Noida |
| 2. | Shri J.D. Giri, Vice President | AEPC |
| 3. | Shri Nand Lal, Consultant | DIPP |
| 4. | Shri Ram Asrey Lal, Sr. General Manager | AT&DC |
| 5. | Shri Vinod Kumar Kashyap, FTDO | DGFT |

At the outset the Minutes of NC-V Meeting No.01/AM-19 dated 12.04.2018 held on 16.04.2018 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. No.02/AM-19 dated 26.04.2018 was taken up for discussion in meeting actually held on 16.04.2018 and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 2/84-ALC3/2018 MEETING DATE : 26.04.2018

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| Case No.:26/18/84-ALC3/2016 | Party Name: PEARL GLOBAL INDUSTRIES LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00307/AM17/ | RLA File :05/24/040/00208/AM15/ | Lic.No/Date:0510390241 11.08.2014 | |

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation (Style #.246621-140431) as applied for as per CAD/CAM. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

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| Case No.:3/23/84-ALC3/2016 | Party Name:HIMATSINGKA SEIDE LTD | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00448/AM17/ | RLA File :07/24/040/00146/AM16/ | Lic.No/Date:0710108689 04.09.2015 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC Mumbai has forwarded a copy of the deficiency letter to DGFT seeking certain information. Committee decided to examine the case. The case stands deferred for re-listing on 24.05.2018

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| Case No.:11/25/84-ALC3/2016 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00479/AM17/ | RLA File :07/24/040/00230/AM16/ | Lic.No/Date:0710108806 05.10.2015 | |

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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation (Style No.AM8007) as applied for as per CAD/CAM on repeat basis with AA No.0710108688 dated 04.09.2015 ratified in Meeting No. 23/84 dated 12.11.2015. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

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| Case No.:40/25/84-ALC3/2016 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00508/AM17/ | RLA File :07/24/040/00234/AM16/ | Lic.No/Date:0710108810 05.10.2015 | |

4 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation as applied for (Style No.MM61X402) on repeat basis with AA No.0710108811 dated 05.10.2015 ratified in Meeting No. dated 32/84 dated 31.03.2016. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

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| Case No.:42/25/84-ALC3/2016 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00510/AM17/ | RLA File :07/24/040/00233/AM16/ | Lic.No/Date:0710108808 05.10.2015 | |

5 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation as applied for (Style No.MM61X402) on repeat basis on repeat basis on repeat basis with AA No.0710108811 dated 05.10.2015 ratified in Meeting No. dated 32/84 dated 31.03.2016. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions

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| Case No.:12/25/84-ALC3/2016 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00480/AM17/ | RLA File :07/24/040/00232/AM16/ | Lic.No/Date:0710108848 07.10.2015 | |

6 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation as applied for (Style No.MM61X402) on repeat basis with AA No.0710109086 dated 26.11.2015 ratified in Meeting No. 32/84 dated 31.03.2016. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions

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| Case No.:41/25/84-ALC3/2016 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00509/AM17/ | RLA File :07/24/040/00280/AM16/ | Lic.No/Date:0710109057 17.11.2015 | |

7 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation as applied for (Style No.AM8007) on repeat

basis with AA No.0710109016 dated 06.11.2015 ratified in Meeting No. 3/84 dated 12.05.2016. GSM should match in import and export.
RA concerned may take further necessary action subject to compliance of other usual conditions.

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| Case No.:44/25/84-ALC3/2016 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00512/AM17/ | RLA File :07/24/040/00292/AM16/ | Lic.No/Date:0710109087 26.11.2015 | |

8 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation as applied for (Style No.MM61X301) on repeat basis with AA No.0710109086 dated 26.11.2015 ratified in Meeting No. 32/84 dated 31.03.2016. GSM should match in import and export.
RA concerned may take further necessary action subject to compliance of other usual conditions.

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| Case No.:6/25/84-ALC3/2016 | Party Name:BHARAT SILKS | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00474/AM17/ | RLA File :07/24/040/00417/AM16/ | Lic.No/Date:0710109602 30.03.2016 | Defer Date: 24.05.2018 |

9 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD, sketch, measurement chart of the export items and defer the case.
The case stands deferred for re-listing on 24.05.2018.

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| Case No.:43/25/84-ALC3/2016 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00511/AM17/ | RLA File :07/24/040/00039/AM17/ | Lic.No/Date:0710109737 29.04.2016 | |

10 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation as applied for on repeat basis with AA No. 0710109650 dated 13.04.2016 ratified in Meeting No.12/84 dated 13.10.2016 for Style No. No.113641, 102534 and on repeat with AA No. 0710109643 dated 12.04.2016 ratified in Meeting No.14/84 dated 13.10.2016 for Style WB31275. GSM should match in import and export.
RA concerned may take further necessary action subject to compliance of other usual conditions

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| Case No.:14/4/84-ALC3/2017 | Party Name:FASHION ACCESSORIES | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00041/AM18/ | RLA File :05/23/040/00082/AM17/ | Lic.No/Date:0510398597 24.05.2016 | Defer Date: 24.05.2018 |

11 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to allow the firm personal hearing and to ask the firm to bring the sample with stagewise wastage for the export items. The case stands deferred for re-listing on 24.05.2018

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| 12 Case No.:5/25/84-ALC3/2016 | Party Name:BHARAT SILKS | Meet No/Date:2/84- | Status: |
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| | | ALC3/2018 26.04.2018 | Deferred |
| HQ File :01/84/050/00473/AM17/ | RLA File :07/24/040/00060/AM17/ | Lic.No/Date:0710109881 27.05.2016 | Defer Date: 24.05.2018 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD, sketch, measurement chart of the export items and defer the case. The case stands deferred for re-listing on 24.05.2018 | | | |

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| Case No.:4/25/84-ALC3/2016 | Party Name:BHARAT SILKS | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00472/AM17/ | RLA File :07/24/040/00051/AM17/ | Lic.No/Date:0710109911 06.06.2016 | Defer Date: 24.05.2018 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD, sketch, measurement chart of the export items and defer the case. The case stands deferred for re-listing on 24.05.2018 | | | |

Case No.:33/24/84-ALC3/2017

Party Name:SRF LIMITED

Meet No/Date:2/84-ALC3/2018
26.04.2018

Approved

HQ File
:01/84/050/00330/AM18/

RLA File
:04/24/040/00062/AM17/

Lic.No/Date:0410162113
18.07.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA taking clue as per SION A2328 and A2821 as under :

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| Export product | Export Quantity | Import Item | Quantity (in Kg) |
|--|-----------------|--|------------------|
| Dipped Polyester Tyre Cord Fabric N-66 | 200000.00Kg | High Tenacity Filament Nylon Yarn N-66 | 210000.00 |
| | | Olboplast Weft Nylon Cotton Weft | 610.00 |
| | | Resorcinol | 14.00 |
| | | VP Latex | 130.00 |

RA may take suitable consequential action subject to other usual condition.

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| Case No.:26/19/84-ALC3/2016 | Party Name:POLYGENTA TECHNOLOGIES LTD | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00337/AM17/ | RLA File :03/95/040/00295/AM17/ | Lic.No/Date:0310806649 27.07.2016 | Defer Date: 24.05.2018 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm has imported the Pet Bottles Scrap which is banned item and Committee decided to check up the date of Notification relating to restriction on import of Scrap Bottles and accordingly take a decision in this case. The cases stands deferred to re-enlisting on 24.05.2018. | | | |

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| Case No.:17/25/84-ALC3/2016 | Party Name:BHARAT SILKS | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Approved |
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| HQ File :01/84/050/00485/AM17/ | RLA File :07/24/040/00149/AM17/ | Lic.No/Date:0710110180 29.07.2016 | |
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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation as applied for (Style No.D3774, T4078 & _____. GSM should match in import and export.
RA concerned may take further necessary action subject to compliance of other usual conditions.

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| Case No.:23/13/84-ALC3/2016 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Status: Deferred |
| 17 HQ File :01/84/050/00254/AM17/ | RLA File :35/24/040/00026/AM17/ | Lic.No/Date:3510045002 09.08.2016 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:25/19/84-ALC3/2016 | Party Name:SITTARA WORKZ | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00336/AM17/ | RLA File :02/24/040/00097/AM17/ | Lic.No/Date:0210206960 05.09.2016 | |

18 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and TC Mumbai has informed that certain information sought from the firm, however, reply of the firm received by DGFT HQrs. Committee noted that firm has informed that they did not imported item no. 1&2. Accordingly, NC decided to **ratify** the norms for the above Advance Authorisation allowing the item No. 3 only on net to net basis.
RA concerned may take further necessary action subject to compliance of other usual conditions.

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| Case No.:9/19/84-ALC3/2016 | Party Name:FASHION ACCESSORIES | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Status: Deferred |
| 19 HQ File :01/84/050/00320/AM17/ | RLA File :05/23/040/00262/AM17/ | Lic.No/Date:0510399651 08.09.2016 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow the firm personal hearing firm and to ask the firm to bring the sample with stagewise wastage for the export items. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:1/21/84-ALC3/2016 | Party Name:ARVIND LIMITED | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Status: Deferred |
| 20 HQ File :01/84/050/00406/AM17/ | RLA File :08/24/040/00265/AM17/ | Lic.No/Date:0810138809 05.10.2016 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow the firm personal hearing firm and to ask the firm to bring the process flow chart, stagewise wastage and sample with for the export item. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:24/26/84-ALC3/2017 | Party Name:BEEKU EXPORTS | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00408/AM18/ | RLA File :04/24/040/00129/AM17/ | Lic.No/Date:0410162408 21.10.2016 | |
| 21 Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above Advance Authorisation on repeat basis with AA No. 0410162059 dated 23.06.2016 approved in Meeting No.18/84 dated 08.12.2016. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions | | | |

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| Case No.:12/23/84-ALC3/2016 | Party Name:CONNOISSEUR FASHIONS | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00457/AM17/ | RLA File :04/24/040/00174/AM17/ | Lic.No/Date:0410162643 27.12.2016 | |
| 22 Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above Advance Authorisation as applied for (Style No.W21170146001-0, W21170146003-0, W21170126001-0, W21170126003-0). GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions | | | |

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| Case No.:19/25/84-ALC3/2016 | Party Name:KUSUMGAR CORPORATES PVT. LTD. | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00487/AM17/ | RLA File :03/94/040/00874/AM17/ | Lic.No/Date:0310810241 02.01.2017 | Defer Date: 24.05.2018 |
| 23 Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the stagewise wastage with justification and defer the case. The case stands deferred for re-listing on 24.05.2018 | | | |

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| Case No.:31/25/84-ALC3/2016 | Party Name:ARVIND LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00499/AM17/ | RLA File :08/24/040/00437/AM17/ | Lic.No/Date:0810139584 24.01.2017 | |
| 24 Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization allowing the wastage of 5% on import item 1 and as applied for Import item No. 2&3 however, this should be restricted to 26% of FOB value within overall CIF value or actual whichever is lesser. RA concerned may take further necessary actions subject compliance of other usual conditions. | | | |

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| Case No.:20/25/84-ALC3/2016 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File | RLA File | Lic.No/Date:3510045101 | Defer Date: |

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| :01/84/050/00488/AM17/ | :35/24/040/00048/AM17/ | 31.01.2017 | 24.05.2018 |
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:24/25/84-ALC3/2016 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| 26 HQ File :01/84/050/00492/AM17/ | RLA File :35/24/040/00038/AM17/ | Lic.No/Date:3510045100 31.01.2017 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:2/25/84-ALC3/2016 | Party Name:FASHION ACCESSORIES | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| 27 HQ File :01/84/050/00470/AM17/ | RLA File :05/23/040/00518/AM17/ | Lic.No/Date:0510401491 03.02.2017 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish explanation of stagewise wastage for each export items. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:49/25/84-ALC3/2016 | Party Name:SUPERHOUSE LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| 28 HQ File :01/84/050/00517/AM17/ | RLA File :06/24/040/00041/AM17/ | Lic.No/Date:0610038555 03.02.2017 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to forward the application to DIPP for comments. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:36/25/84-ALC3/2016 | Party Name:SUPERHOUSE LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| 29 HQ File :01/84/050/00504/AM17/ | RLA File :06/24/040/00039/AM17/ | Lic.No/Date:0610038556 06.02.2017 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to forward the application to DIPP for comments. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:13/25/84-ALC3/2016 | Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Approved |
| 30 HQ File | RLA File | Lic.No/Date:1010059719 | |

:01/84/050/00481/AM17/ :10/24/040/00110/AM17/ 15.02.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation allowing wastage of 2%. RA concerned may take further necessary action subject to compliance of other usual conditions.

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| 31 | Case No.:23/25/84-ALC3/2016 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| | HQ File :01/84/050/00491/AM17/ | RLA File :35/24/040/00054/AM17/ | Lic.No/Date:3510045113 16.02.2017 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 24.05.2018.

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| 32 | Case No.:28/25/84-ALC3/2016 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| | HQ File :01/84/050/00496/AM17/ | RLA File :35/24/040/00053/AM17/ | Lic.No/Date:3510045114 16.02.2017 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 24.05.2018.

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| 33 | Case No.:7/4/84-ALC3/2017 | Party Name:AUGUSTAN KNITWEAR PVT LTD | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| | HQ File :01/84/050/00034/AM18/ | RLA File :32/24/040/00042/AM17/ | Lic.No/Date:3210078129 20.03.2017 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD and Sketch of export item. The case stands deferred for re-listing on 24.05.2018.

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| 34 | Case No.:19/4/84-ALC3/2017 | Party Name:JIVA DESIGNS (P) LTD., | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| | HQ File :01/84/050/00046/AM18/ | RLA File :05/23/040/00030/AM18/ | Lic.No/Date:0510402418 02.05.2017 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative firm and allowing another hearing to bring the sample export item 2 & 3 alongwith CAD . The case stands deferred for re-listing on 24.05.2018.

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| 35 | Case No.:3/6/84-ALC3/2017 | Party Name:AVATAAR HOME FASHION PRIVATE LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Approved |
| | HQ File | RLA File | Lic.No/Date:3210078175 | |





:01/84/050/00051/AM18/

:32/24/040/00006/AM18/

12.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation as per TC Mumbai written comments vide F.No.47(86)/RMG-2017/NC/Avtaar/96-97 dated 17.04.2018 as under :

| S.No. | Export Item | Import Item | Quantity recommended |
|-------|--------------------------------|---|-----------------------|
| 1 | Polyester made-ups pillow case | 100PCT Polyester Woven Fabric 600 D x 600 D Plus 78T PA Coating 59 to 61 Inch GSM 225 | 1.07 Sq Mtr per piece |

RA concerned may take further necessary action subject to compliance of other usual conditions.

Case No.:13/8/84-ALC3/2017

Party Name:PNR APPARELS PVT. LTD.,

Meet No/Date:2/84-ALC3/2018
26.04.2018**Rejected**

HQ File

:01/84/050/00080/AM18/

RLA File

:05/24/040/00064/AM18/

Lic.No/Date:0510402560
15.05.2017

- 36 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to submit CAD for the export product vide letters dated 25.01.2018 followed with reminder dated 27.02.2018. Since, no reply was received from the firm despite reminder, the committee decided to **reject** the case with direction to company to pay customs duty & applicable interest for EODC.

RA may take further necessary action subject to compliance of other usual conditions.

Case No.:2/6/84-ALC3/2017

Party Name:BHARAT EXPORTS

Meet No/Date:2/84-ALC3/2018
26.04.2018**Status:
Deferred**

HQ File

37 :01/84/050/00050/AM18/

RLA File

:06/24/040/00007/AM18/

Lic.No/Date:0610038621
16.05.2017Defer Date:
24.05.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that wastage calculation in this case were forwarded to DIPP for comments. Committee decided to await comments of the DIPP and defer the case. The case stands deferred for re-listing on 24.05.2018.

Case No.:17/8/84-ALC3/2017

Party Name:POOJA INTERNATIONAL

Meet No/Date:2/84-ALC3/2018
26.04.2018**Rejected**

HQ File

:01/84/050/00084/AM18/

RLA File

:05/24/040/00112/AM18/

Lic.No/Date:0510402997
01.06.2017

- 38 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing and asked to furnish CAD, wastage calculations etc) for the export product vide letter dated 05.02.2018 followed with reminders dated 13.02.2018, 27.02.2018 20.04.2018. Since, no reply was received from the firm despite reminder, the committee decided to **reject** the case with direction to company to pay customs duty & applicable interest for EODC.

RA may take further necessary action subject to compliance of other usual conditions.

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| Case No.:33/8/84-ALC3/2017 | Party Name:SUPERHOUSE LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Rejected |
| HQ File :01/84/050/00100/AM18/ | RLA File :06/24/040/00010/AM18/ | Lic.No/Date:0610038640 08.06.2017 | |

39 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing and asked to furnish CAD of the export product vide letters dated 09.11.2017, 05.12.2017, 27.02.2018 and 120.3.2018. Since, no reply was received from the firm despite repeated requests, the committee decided to **reject** the case with direction to company to pay customs duty & applicable interest for EODC.
RA may take further necessary action subject to compliance of other usual conditions.

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| Case No.:15/10/84-ALC3/2017 | Party Name:JPM EXPORTS PRIVATE LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00118/AM18/ | RLA File :02/24/040/00057/AM18/ | Lic.No/Date:0210207693 16.06.2017 | Defer Date: 24.05.2018 |

40 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to allow the firm personal hearing firm and to ask the firm to bring CAD, sample and measurement chart of the export items. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:22/8/84-ALC3/2017 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00089/AM18/ | RLA File :05/24/095/00022/AM18/ | Lic.No/Date:0510403285 30.06.2017 | Defer Date: 24.05.2018 |

41 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to bring CAD, sketch and measurement chart of the export items. The case stands deferred for re-listing on 24.05.2018.

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|-----------------------------------|------------------------------------|---|--------|
| Case No.:24/8/84-ALC3/2017 | Party Name:ORIENT CRAFT LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Closed |
| HQ File :01/84/050/00091/AM18/ | RLA File :05/24/095/00028/AM18/ | Lic.No/Date:0510403343 06.07.2017 | |

42 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that norms for the above advance authorization already ratified in NC meeting No. 26/84/AM18 dated 28.03.2018 and same may be applied in this case. Accordingly, NC decided to **close** this case.
RA concerned may take further necessary action subject to compliance of other usual conditions.

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| Case No.:5/12/84-ALC3/2017 | Party Name:C.L. INTERNATIONAL | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00144/AM18/ | RLA File :05/23/040/00149/AM18/ | Lic.No/Date:0510403361 07.07.2017 | Defer Date: 24.05.2018 |

43 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted

that firm has requested furnish information as per DIPP deficiency letter No.7/320/2017-TSW dated 22.09.2017 and DGFT reminder dated 13.03.2018. Committee decided to send final reminder to firm and defer the case. The case stands deferred for re-listing on 24.05.2018

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| Case No.:21/24/84-ALC3/2017 | Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00318/AM18/ | RLA File :07/24/040/00163/AM18/ | Lic.No/Date:0710112111 07.09.2017 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested furnish the CAD of the export items. Committee decided to allow personal with details of each input in export product with details of wastage . The case stands deferred for re-listing on 24.05.2018.

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| Case No.:24/24/84-ALC3/2017 | Party Name:SHRI SHIV SHAKTI PRINTS AND FABRICS | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00321/AM18/ | RLA File :33/24/040/00009/AM18/ | Lic.No/Date:3310030413 04.12.2017 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing, no response received from the firm. Committee decided to allow personal with details of wastage alongwith sample export items. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:19/26/84-ALC3/2017 | Party Name:SURE SAFETY INDIA PVT LTD | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00403/AM18/ | RLA File :34/24/040/00264/AM18/ | Lic.No/Date:3410043756 28.12.2017 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:4/24/84-ALC3/2017 | Party Name:MANJUSREE DAS | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00301/AM18/ | RLA File :02/24/040/00155/AM18/ | Lic.No/Date:0210208098 04.01.2018 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:1/24/84-ALC3/2017 | Party Name:RESPONSIVE INDUSTRIES LTD | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
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| HQ File :01/84/050/00298/AM18/ | RLA File :03/95/040/00836/AM18/ | Lic.No/Date:0310818308 08.01.2018 | Defer Date: 24.05.2018 |
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:7/24/84-ALC3/2017 | Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD. | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00304/AM18/ | RLA File :05/23/040/00395/AM18/ | Lic.No/Date:0510405318 11.01.2018 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing, no response received from the firm. Committee decided to allow personal with details of wastage alongwith sample export items. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:31/24/84-ALC3/2017 | Party Name:PINNACLE CLOTHING CO | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00328/AM18/ | RLA File :05/24/040/00515/AM18/ | Lic.No/Date:0510405359 15.01.2018 | |

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative of the firm appeared alongwith sample and related documents. Committed decided to ratify the norms for the above advance authorisation as applied for as per CAD for. GSM should match in import and export.

RA concerned may take further necessary action subject to compliance of other usual conditions

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| Case No.:12/24/84-ALC3/2017 | Party Name:K H EXPORTS INDIA PRIVATE LIMITED, | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00309/AM18/ | RLA File :04/24/040/00210/AM18/ | Lic.No/Date:0410163903 16.01.2018 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:9/26/84-ALC3/2017 | Party Name:ABHISHRI PACKAGING PRIVATE LIMITED | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00393/AM18/ | RLA File :03/94/040/00770/AM18/ | Lic.No/Date:0310818630 19.01.2018 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:39/24/84-ALC3/2017 | Party Name:GOKUL POLYMERS PVT LTD | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Status: Deferred |
| 53 HQ File :01/84/050/00336/AM18/ | RLA File :05/23/040/00417/AM18/ | Lic.No/Date:0510405435 24.01.2018 | Defer Date: 24.05.2018 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018. | | | |

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| Case No.:46/24/84-ALC3/2017 | Party Name:V.K.A. POLYMERS PRIVATE LIMITED | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Status: Deferred |
| 54 HQ File :01/84/050/00343/AM18/ | RLA File :32/24/040/00045/AM18/ | Lic.No/Date:3210078380 29.01.2018 | Defer Date: 24.05.2018 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018. | | | |

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| Case No.:40/24/84-ALC3/2017 | Party Name:PINNACLE CLOTHING CO | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Approved |
| 55 HQ File :01/84/050/00337/AM18/ | RLA File :05/24/040/00530/AM18/ | Lic.No/Date:0510405460 30.01.2018 | |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative of the firm appeared alongwith sample and related documents. Committed decided to ratify the norms for the above advance authorisation as applied for as per CAD for Style No. 61087.GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions. | | | |

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| Case No.:45/24/84-ALC3/2017 | Party Name:AMRIT EXPORTS PVT. LTD. | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Status: Deferred |
| 56 HQ File :01/84/050/00342/AM18/ | RLA File :02/24/040/00173/AM18/ | Lic.No/Date:0210208177 30.01.2018 | Defer Date: 24.05.2018 |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the item wise calculation of quantity/weight of each input in each of the export product and sample of the each export item alongwith stage wise wastage for each export product. | | | |

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| Case No.:21/26/84- ALC3/2017 | Party Name: G.R. CORPORATION | Meet No/Date:2/84- ALC3/2018 26.04.2018 | Approved |
| 57 HQ File :01/84/050/00405/AM18/ | RLA File :06/24/040/00046/AM18/ | Lic.No/Date:0610038806 02.02.2018 | |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative of the firm appeared alongwith sample and related documents. Committed decided to | | | |

ratify the norms for the above advance authorisation as applied for.

RA concerned may take further necessary action subject to compliance of other usual conditions.

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| Case No.:37/24/84-ALC3/2017 | Party Name:QUALIANCE INTERNATIONAL PVT.LTD. | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Approved |
| 58 HQ File :01/84/050/00334/AM18/ | RLA File :03/95/040/00931/AM18/ | Lic.No/Date:0310818898 06.02.2018 | |

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for.

RA concerned may take further necessary action subject to compliance of other usual conditions

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| Case No.:10/26/84-ALC3/2017 | Party Name:ABHISHRI PACKAGING PRIVATE LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| 59 HQ File :01/84/050/00394/AM18/ | RLA File :03/94/040/00876/AM18/ | Lic.No/Date:0310818923 06.02.2018 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:8/26/84-ALC3/2017 | Party Name:ABHISHRI PACKAGING PRIVATE LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| 60 HQ File :01/84/050/00392/AM18/ | RLA File :03/94/040/00892/AM18/ | Lic.No/Date:0310819066 09.02.2018 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:11/26/84-ALC3/2017 | Party Name:ABHISHRI PACKAGING PRIVATE LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| 61 HQ File :01/84/050/00395/AM18/ | RLA File :03/94/040/00895/AM18/ | Lic.No/Date:0310819065 09.02.2018 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:48/24/84-ALC3/2017 | Party Name:REAL KNIT FASHION | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| 62 HQ File :01/84/050/00345/AM18/ | RLA File :32/24/040/00051/AM18/ | Lic.No/Date:3210078404 12.02.2018 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted

that firm has been requested to provide the net weight of the inputs item no.1 and consumption claimed being knitted fabric. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:7/2/84-ALC3/2018 | Party Name:AYM SYNTEX LTD. | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00013/AM19/ | RLA File :03/94/040/00919/AM18/ | Lic.No/Date:0310819139 14.02.2018 | |

Decision : Committee considered the case as per agenda alongwith other relevant papers and Committee after taking cue from the Norms fixed in AA No.0310757626 dated 09.01.2013 approved in NC Meeting No. 39/84-ALC3/2013 dated 09.01.2014 decided to **ratify** the norms for the
63 above advance authorisation as under :

| S. No. | Export Product | Quantity | Sl. No. | Import Item | Quantity Allowed |
|--------|-------------------------------------|------------|---------|-----------------|------------------|
| 1. | Nylon BCF Dyed Cabled Heat Set Yarn | 4,50,000Kg | 1. | Nylon Chips | 4,72,000Kg |
| | | | 2. | Spin Finish Oil | 6750Kg |
| | | | 3. | Master Batch | 15,700Kg |

RA concerned to take further necessary action subject to compliance of other usual conditions.

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| Case No.:8/2/84-ALC3/2018 | Party Name:AYM SYNTEX LTD. | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00014/AM19/ | RLA File :03/94/040/00920/AM18/ | Lic.No/Date:0310819140 14.02.2018 | |

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for.
RA concerned to take further necessary action subject to compliance of other usual conditions.

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| Case No.:1/26/84-ALC3/2017 | Party Name:GANGA ACROWOOLS LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00385/AM18/ | RLA File :30/24/040/00041/AM18/ | Lic.No/Date:3010104244 20.02.2018 | |

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as under :

| Sl. No. | Export Item Name. | Qty (in Kg) | Sl. No. | Import Item Name. | Qty (in Kg) |
|---------|---|-------------|---------|---------------------|-------------|
| 1 | 71/0- Acrylic Dyed Yarn (Under Worsted System) (1.11 Kg/Kg content in export product) Including export under HS Code 55093200 | 750000.000 | 1 | Acrylic Fibre 1-7 D | 832500.000 |

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|---|--|-----------------|------|-----------|
| 2 | Cationic Strength/ brightner | Dyes or optical | 100% | 15000.000 |
| 3 | Chemicals viz. Retarder/ Levelling Agent, Softner, Anti-Static Agent | | | 37500.000 |
| 4 | Wax Roll | | | 1500.000 |

RA concerned to take further necessary action subject to compliance of other usual conditions.

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| Case No.:14/26/84-ALC3/2017 | Party Name:PRECISE SEAMLESS APPARELS PVT LTD | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Approved |
| 66 HQ File :01/84/050/00398/AM18/ | RLA File :05/24/040/00582/AM18/ | Lic.No/Date:0510405694 21.02.2018 | |

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation on repeat basis with AA No.0510392983 dated 02.03.2015 approved in Meeting No: 44/84-ALC3/2014 dated 05.03.2015. RA concerned may take further necessary action subject to compliance of other usual conditions

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| Case No.:4/2/84-ALC3/2018 | Party Name:ABHISHRI PACKAGING PRIVATE LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| 67 HQ File :01/84/050/00010/AM19/ | RLA File :03/94/040/00948/AM18/ | Lic.No/Date:0310819345 22.02.2018 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:12/26/84-ALC3/2017 | Party Name:ABHIKRITI IMPEX PVT. LTD., | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| 68 HQ File :01/84/050/00396/AM18/ | RLA File :02/24/040/00189/AM18/ | Lic.No/Date:0210208240 26.02.2018 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish CAD, Sketch and measurement chart of the export item and defer the case. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:16/26/84-ALC3/2017 | Party Name:RICHA GLOBAL EXPORTS P. LTD. | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Approved |
| 69 HQ File :01/84/050/00400/AM18/ | RLA File :05/24/040/00601/AM18/ | Lic.No/Date:0510405714 26.02.2018 | |

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation as applied for as per CAD/CAM(Style

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No.J4541). GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

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| Case No.:17/26/84-ALC3/2017 | Party Name:RICHA GLOBAL EXPORTS P. LTD. | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00401/AM18/ | RLA File :05/24/040/00600/AM18/ | Lic.No/Date:0510405713 26.02.2018 | |

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation as applied for as per CAD/CAM(Style No.J3673-J3674& J2962). GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.

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| Case No.:15/26/84-ALC3/2017 | Party Name:JINDAL POLY FILMS LTD. | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00399/AM18/ | RLA File :05/23/040/00411/AM18/ | Lic.No/Date:0510405760 28.02.2018 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:5/2/84-ALC3/2018 | Party Name:ABHISHRI PACKAGING PRIVATE LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00011/AM19/ | RLA File :03/94/040/00978/AM18/ | Lic.No/Date:0310819492 01.03.2018 | Defer Date: 24.05.2018 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:13/26/84-ALC3/2017 | Party Name:YUCON EXPORTS PRIVATE LTD. | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Approved |
| HQ File :01/84/050/00397/AM18/ | RLA File :02/24/040/00177/AM18/ | Lic.No/Date:0210208254 06.03.2018 | |

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above Advance Authorisation as applied for. RA concerned may take further necessary action subject to compliance of other usual conditions.

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| Case No.:6/2/84-ALC3/2018 | Party Name:INSTA EXHIBITIONS PVT LTD | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status: Deferred |
| HQ File :01/84/050/00012/AM19/ | RLA File :03/94/040/00986/AM18/ | Lic.No/Date:0310819638 08.03.2018 | Defer Date: 24.05.2018 |

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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm and ask the firm to furnish the item wise calculation of quantity of each input in each of the export product and sample of the each export item alongwith stage wise wastage for each export product.

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| Case No.:2/2/84-ALC3/2018 | Party Name:RISHI TECHTEX LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Status:Case Added |
| 75 HQ File :01/84/050/00008/AM19/ | RLA File :03/95/040/01053/AM18/ | Lic.No/Date:0310819676 09.03.2018 | Defer Date: |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.

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| Case No.:3/2/84-ALC3/2018 | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Approved |
| 76 HQ File :01/84/050/00009/AM19/ | RLA File :35/24/040/00031/AM18/ | Lic.No/Date:3510045312 23.03.2018 | |

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above Advance Authorisation on repeat basis AA No.3510045269 dated 11.01.2018 approved in Meeting No. 24/84-LC3/2017 dated 01.03.2018 .
RA concerned may take further necessary action subject to compliance of other usual conditions.

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| Case No.:1/2/84-ALC3/2018 | Party Name:BRIGHT CHOICE OVERSEAS | Meet No/Date:2/84-ALC3/2018 26.04.2018 | Approved |
| 77 HQ File :01/84/050/00007/AM19/ | RLA File :03/94/040/00006/AM19/ | Lic.No/Date:0310820439 12.04.2018 | |

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above Advance Authorisation on repeat basis AA No. 0310795318 dated 15.04.2015 approved in Meeting No. 07/16 dated 30.07.2015.
RA concerned may take further necessary action subject to compliance of other usual conditions.

**MINUTES OFFLINE CASES CONSIDERED BY THE NORMS COMMITTEE IN
MEETING NO.2/84/AM-19 DATED 26.04.2018**

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| 78. | |
| Case no. 10 | M/s.Panorama Exports Pvt. Ltd. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No. 01/84/162/00082/AM18/DES.V RA F.No. 05/27/039/00012/AM11 |
| Request for insertion of Style Number not Mentioned in the Shipping Bill for redemption A/A No. No. 0510271112 dated 20.08.2010. | |



Decision: Committee considered the agenda alongwith relevant documents and observed that M/s Panorama Exports Pvt. Ltd. Faridabad vide their representation dated 15.05.2017 have requested for condonation of Style Number of the Export item not mentioned in the Shipping Bill by the Customs Authorities at the time of shipment made Annual Advance License No. 0510271112 dated 20.08.2010 issued vide F.No.05/27/039/00012/AM-11. Firm has intimated that they made 100% Exports before norms committee decision dated 20.08.2010 therefore they cannot mention the Style Number in the shipping Bills and no change can be made in the shipping bills after the shipment. Committee decided to allow personal hearing to firm and advised representative firm may be advised to bring the relevant documents showing the export product, Style No. correlating the invoice number with the shipping bill having Style No. The case stands deferred and re-listed for 24.05.2018.

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| Case No. 11 | M/s. Bombay Rayon Fashions Ltd. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.NO.01/84/050/203AM-18/DES-V |
| Modification of adhoc norms against Advance Authorization No.0310551331 dated 17.12.2009. | |
| Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted representation stating that consumption allowed by the Norms Committee is less than the SION. Committee decided to allow personal hearing to firm for explanation of their case. The case needs further examination and is re-listed for 24.05.2018. | |

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| Case No. 12 | M/s. Loyal Textile Mills Ltd. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No. 01/84/050/00097/AM11/DES-V |
| RA F.No.11/24/040/00004/AM17 | Adv. Authorisation No. 3510030745 dated 24.06.2010 |
| Enhancement of input output norms for export of technical fabrics and garments with flame retardant finish against Advance Authorization No.3510030745 dated 24.06.2010. | |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 24.05.2018. | |

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| Case No. 13 | M/s. Shivalik Exports. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | HQ File :01/84/162/062/AM18/ RLA File :05/24/040/00079/AM06/ |
| Amendment in ratified norms against Advance Authorization No.0510158613 dated 30.05.2015. | |
| Decision: M/s Shivalik Exports vide their representation dated 10.05.2017 have requested for modification of input output norms for Advance Authorization No.0510158613 dated 30.05.2015. Committee considered the agenda and directed to ask the firm to furnish the Shipping Bill in support of the export made for examination of the case. No reply received from the firm till date. Committee decided to allow personal hearing to firm for explanation of their case. The case needs further examination and is re-listed for 24.05.2018. | |

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| Case No. 14 | M/s. Loyal Textile Mills Ltd. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No. 01/84/050/00136/AM15/DES-V RA F.No.35/24/040/00020/AM14 |
| Enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510041913 dated 20.08.2013. | |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 24.05.2018. | |

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| Case No.15 | M/s. Loyal Textile Mills Ltd. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No. 01/84/162/137/AM14/DES-V RA F.No.35/24/040/00021/AM14 |
| Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510041910 dated 20.08.2013. | |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 24.05.2018. | |

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| Case No. 16 | M/s. Loyal Textile Mills Ltd. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No. 01/84/050/00257/AM15/DES-V RA F.No.35/24/040/00019/AM15 |
| Enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510044562 dated 20.10.2014 | |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 24.05.2018. | |

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| Case No. 17 | M/s. Loyal Textile Mills Ltd. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No. 01/84/050/00013/AM15/DES-V RA F.No.35/24/040/00048/AM15 |
| Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510043766 dated 13.03.2014. | |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and noted | |

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that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 24.05.2018.

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| Case No. 18 | M/s. Loyal Textile Mills Ltd. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No. 01/84/050/00360/AM15/DES-V RA F.No.35/24/040/00028/AM15 |
| Enhancement of quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510044614 dated 15.12.2014 | |
| Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm advised to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Firm has submitted the document for revision of consumption and accordingly, allowing the chemicals as per TC, Mumbai report in this case. The case stands deferred for re-listing on 24.05.2018. | |

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| Case No. 19 | M/s Mecord India Ltd |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No. 01/84/171/00024/AM18/DES.V |
| Fixation of SION for export product 'Dipped Nylon monofilament fabrics' | |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has requested for fixation of SION for export product 'Dipped Nylon monofilament fabrics made out of n6/n66 monofilament yarn of 322 Denier (0.20mm dia to 724 Denier (0.30mm dia). Committee noted that documents have been forwarded to DIPP for comments and decided to await their comments. The case stands deferred for re-listing on 24.05.2018. | |

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| Case No. 20 | M/s RNR International |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No. 01/84/162/00024/AM15/DES.V RA F.No. 05/24/039/00034//AM14 |
| Re-fixation of input output norms of of ladies Tunic and Ladies Caftan against annual advance License No.0510353444 dated 07.05.2013 and Annual Advance Authorization 0510380207 dated 25.02.2014. | |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm's was requested to provide the CAD for examination of the case. However, firm has intimated that as the case is old and they have no CAD or other documents in this regard. Committee decided to allow the personal hearing to firm for 28.03.2018 to explain their case. No representative from the firm attended the hearing. The case stands deferred for re-listing on 24.05.2018. | |

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| Case No. 21 | M/s Shahi Exports Pvt. Ltd. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No.01/84/162/00029/AM19/DES-V |

Prior fixation of adhoc norms for export of Mens Cargo Pant made of 100% Nylon PU Coated Dyed Woven Fabric GSM 114 (Tolerance + or -10%) (Style No. WM8008)) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 18.04.2018 has requested have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

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| Case No. 22 | M/s Shahi Exports Pvt. Ltd. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No.01/84/162/00030/AM19/DES-V |
| Prior fixation of adhoc norms for export of Gents Jacket made of 100% Polyester Printed Knitted Fabric GSM 250 and 100% Polyester Dyed Knitted Fabric GSM 80 (Tolerance + or -10%) (Style No.0372) under special advance license scheme under para 4.04(a)1 FTP 2015-20. | |
| Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 18.04.2018 has requested have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export. | |

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| Case No. 23 | M/s Shahi Exports Pvt. Ltd. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No.01/84/162/00031/AM19/DES-V |
| Prior fixation of adhoc norms for export of Boys Jacket with Hood Made of 100% Polyester Bonded Fabric GSM 270 (Face:100%Polyester Woven Fabric & Back: 100% Polyester Fleece Knitted Fabric) and 100% Polyester Knitted Fabric GSM 200 (Tolerance + or -10%) (Style No.103496) under special advance license scheme under para 4.04(a)1 FTP 2015-20. | |
| Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 23.04.2018 has requested have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export. | |

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| Case No. 24 | M/s Shahi Exports Pvt. Ltd. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No.01/84/162/00032/AM19/DES-V |
| Prior fixation of adhoc norms for export of Mens Trouser Made of 59% Cotton 39% Polyester 2% | |

Spandex Dyed Woven Fabric GSM 260 and 95% Nylon 5% Spandex Dyed Woven Fabric GSM 254 (Tolerance + or -10%) (STYLE NO.103337) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 23.04.2018 has requested have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

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| Case No. 25 | M/s Shahi Exports Pvt. Ltd. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No.01/84/162/00033/AM19/DES-V |
| Prior fixation of adhoc norms for export of Ladies Jacket Made of 98% Cotton 2% Elastane Dyed Woven Corduroy Fabric GSM 325 and 100% Polyester Knitted Dyed Fabric GSM 320 (Tolerance + or -10%) (STYLE NO.132J0037) under special advance license scheme under para 4.04(a)1 FTP 2015-20. | |
| Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 23.04.2018 has requested have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export. | |

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| Case No. 25 | M/s Abhishiri Packaging Pvt. Ltd. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No.01/84/162/00033/AM19/DES-V RLA F.No.03/94/040/00133/AM18 |
| Modification of Norms for the Advance authorisation No.0310813317 dated 17.05.2017. | |
| Decision: M/s Abhishiri Packaging Pvt. Ltd., vide their letter dated 31.10.2017 has requested have requested for modification of adhoc norms for above Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and decided to modify the norms for the above AA allowing the quantity of import item No. 7 as 1.32 Sq. meter instead of 0.19 Sqm against the export product no.2 and rest remain the same. RA concerned may take further necessary action subject to compliance of other usual conditions. | |

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| Case No. 27 | M/s Richa Global Exports Pvt.Ltd. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No.01/84/162/00034/AM19/DES-V |
| Prior fixation of adhoc norms for export of 1 Ladies Top of 100% Viscose Dyed Woven fabric GSM 160 (+ or - 10%) STYLE NO.49635 2. Ladies Top of 100% Viscose Printed Woven Fabric GSM 160(+ or - 10%) with 100% Silk Printed Woven Fabric GSM 65(+ or - 10%) STYLE NO. 51703 under special advance license scheme under para 4.04(a)1 FTP 2015-20. | |





Decision: M/S Richa Global Exports Pvt. Ltd. vide their letter dated 25.04.2018 has requested have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

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| Case No. 28 | M/s Richa Global Exports Pvt.Ltd. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No.01/84/162/00035/AM19/DES-V |
| Prior fixation of adhoc norms for export of 1 Ladies Trouser of 100% Cotton Un-Bleached Knitted Fabric GSM 300(+ or – 10%) STYLE NO. 472453 2.Ladies Trousers of 70% Tencel 30% Lined Dyed Woven Fabric GSM 200(+ or – 10%) STYLE NO. 726P021 under special advance license scheme under para 4.04(a)1 FTP 2015-20. | |
| Decision: M/S Richa Global Exports Pvt.Ltd..vide their letter dated 25.04.2018 has requested have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export. | |

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| Case No. 29 | M/s Richa Global Exports Pvt.Ltd. |
| NC M.No.02/84 AM-19 dt.26.04.2018 | F.No.01/84/162/00036/AM19/DES-V |
| Prior fixation of adhoc norms for export of 1 Ladies Shirts of 100% Cotton Printed Woven Fabric GSM 125(+ or – 10%) STYLE NO. 130W116-140W116 2. Ladies Shirts of 100% Cotton Dyed Woven Fabric GSM 125(+ or – 10%) STYLE NO. 130W093-177W093 under special advance license scheme under para 4.04(a)1 FTP 2015-20. | |
| Decision: M/S Richa Global Exports Pvt. Ltd. vide their letter dated 25.04.2018 has requested have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export. | |

Committee also considered the Typographical Errors and accepted the correction/amendment as requested by firms as under :

| Sl. No. | File No. Adv. Auth. No. | Firm Name | Earlier Approved in MoM | Correction /Amendment Approved |
|---------|--|--------------------------|-----------------------------|--------------------------------|
| 1. | 01/84/050/00279/AM18 0510405214 dated | M/s Gaurav International | Style No. 468633, 468806 | 468653 & 468803 |

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| | 03.01.2018 | | | |
| 2. | 01/84/050/00373/AM18 0510405526 dated 05.02.2018 | M/s Richa & Co. | Style No.10008380W | 100018380W |
| 3. | 01/84/050/00242/AM18 0510404534 dated 07.11.2017 | M/s Gaurav International | Style No. WTP056263 | WTP056563 and WTP056564 |
| 4. | 01/84/050/00267/AM18 0510405034 dated 21.12.2017 | M/s Richa & Co. | Quantity shown in SQM | Sl. No.1 in SQM and Sl. No. 2& 3 in Kg. |
| 5. | 01/84/050/00123/AM18 0310814426dated 05.02.2018 | M/s Grindwell Norton Ltd | Import Item 4 TRIS(Chlorisopropyl) Import Item 8 Di Isononyl Plaster 203 | Import Item 4 TRIS(Chlorisopropyl) Phosphate (TCPP) Import Item 8 Di Isononyl Plasticizer |

Committee also considered the request of M/s. AKR Textile for the correction in RA and HQ file number in adhoc norms fixation case AA No.3210077951 dated 05.08.2016 and AA No.3210077981 dated 09.09.2016 ratified in of NC Meeting No.09/AM18 dated 03.08.2017 at S.No.65 & 66. Committee accepted correction in typographical error and correct decision in these cases is as under :

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| Case No.181 | M/s.AKR Textile |
| NC Meeting No.09AM-18 dated 03.08.2017 | F.No.01/84/50/00247/AM-17/DES-V |
| RA F.No. 32/24/040/00013/AM-17 | Advance Authorisation No.3210077951 dated 05.08.2016 |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation (Style No.15122580, 15124166 and 1512258) issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions. | |

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| Case No.182 | M/s.AKR Textile |
| NC Meeting No.09AM-18 dated 03.08.2017 | F.No.01/84/50/00247/AM-17/DES-V |
| RA F.No. 32/24/040/00018/AM-17 | Advance Authorisation No.3210077981 dt.09.09.2016 |
| Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation (Style No.15127320) issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions. | |


